

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**I.A. NO.827/2017**

**IN**

**COMPANY APPEAL(AT) NO.31 OF 2016**

**IN THE MATTER OF:**

Ranchi Metal & Ispat Pvt Ltd & Ors

Appellant

Vs

Surjeet Singh

Respondent

**Present:**

**For Appellant:**-Ms Sumita Mukhopadhyay, Advocate

**For Respondents:** - None.

**ORDER**

**17.11.2017** - The appeal was heard on merit and disposed off on 20.2.2017. In the circumstances, interlocutory application for modification of the said order at this belated stage does not arise. Interlocutory application otherwise is also not maintainable.

I.A. No. 827/2017 stands disposed off.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Justice Bansi Lal Bhat)  
Member (Judicial)